

Production of Pesticides

(In Lakh Tonnes)

2023. SHRI RAMPAL UPADHYAY: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether the Government propose to set up some more units for production of pesticides; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (DR. A.K. PATEL): (a) No, Sir.

(b) Does not arise.

Food Policy

2024. SHRI A. C. JOS : Will the Minister of FOOD AND CONSUMER AFFAIRS be pleased to state:

(a) whether the Government have decided any new food policy recently; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND CONSUMER AFFAIRS (SHRI SATYA PAL SINGH YADAV): (a) No, Sir.

(b) Does not arise in view of (a) above.

Production of Fertilizers

2025. SHRI K.S. RAO: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether the cumulative production of fertilizers has increased beyond the expectation during March and April 1998;

(b) if so, the details thereof and whether the production has exceeded the targets;

(c) the capacity utilisation of the various fertilizers in the country;

(d) the measures taken to increase the production; and

(e) the capacity utilisation of the fertilizers in the country?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (DR. A. K. PATEL): (a) to (e) As shown in the table below, the cumulative production of fertilizer nutrients during the year ending March 31, 1998 exceeded the targets. During April 1998, the target for nitrogen nutrient was exceeded while there was a marginal shortfall in phosphate. The capacity utilisation in respect of both these nutrients during 1997-98 and April 1998 has also been indicated.

Period	Fertilizer Nutrients	Target	Actual	%age capacity utilisation
1997-98	Nitrogen	96.10	100.86	101.5
	Phosphate	28.60	29.75	101.7
April 1998	Nitrogen	7.01	7.17	82.0
	Phosphate	2.20	1.94	79.0

In order to optimise the indigenous fertilizer production, an appropriate policy framework has been put into place. The main elements of this framework are as follows:

- (i) The domestic urea industry is supported through the retention price-cum-subsidy scheme.
- (ii) Assistance is provided to the fertilizer industry for securing linkages of feedstock, fuel and rail movement.
- (iii) As a part of Government's liberalisation policy, no industrial licence is normally required for setting up a fertilizer plant.
- (iv) Investment in the fertilizer sector is encouraged, *inter-alia*, through concessions on supplies of capital goods for the fertilizer industry in the form of import duty exemption and deemed export benefits.
- (v) A provision of Rs. 3000 crore has been made in the 1998-99 budget for encouraging the consumption of phosphatic and potassic fertilizers.

The central public/cooperative sector fertilizer units have adopted the following strategy to increase fertilizer production:

- (i) Expansion/retrofitting/revamping of existing fertilizer plants;
- (ii) Overcoming the constraints in the availability of natural gas by setting up naphtha-based fertilizer plants and installing dual fuel/feedstock facilities in the existing plants and projects under implementation;
- (iii) Setting up of joint venture projects in countries having abundant and cheap raw material resources.

Budgetary support has also been provided to the sick fertilizer undertakings in the central public sector to enable them to sustain their production.

Shortage of Homoeopathic Doctors

2026. SHRI SUSHIL KUMAR SHINDE: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to refer to reply given to Unstarred Question No. 4630 and 2292 dated May 5, 1997 and August 6, 1997 and state:

(a) whether the required information has been collected;

(b) if so, the details thereof; and

(c) if not, the reasons for inordinate delay therein and the time by which it is likely to be collected?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DALIT

EZHILMALAI) : (a) to (c) The information for fulfilling the assurance given in respect of both the questions has already been collected and assurance given in reply to question No. 4630 dated May 5, 1997 stands fulfilled on 29.5.98. Copy of the implementation report is enclosed as statement. With regard to question No. 2292 dated August 6, 1997 the assurance is being fulfilled shortly.

Statement

*IV Session, 1997 of the Eleventh Lok Sabha Date of Fulfilment : 29.5.98
Ministry of Health and Family Welfare Department of ISM&H*

Q.No. Date & Name of M.P. (s)	Subject	Promise Made	Reasons for How Fulfilled	Delay
L.S.U.S.Q. No. 4630 dated 5.5.97 by Sh. Dileep Sanghani	Homoeopathy System of Medicine Asking for: (a) The name of the hospital where the O.P.D. of Homoeopathy system of medicine has been started in Delhi. (b) the number of places where the doctors of Homeopathy have been appointed alongwith the number of posts lying vacant and the pay scales of these posts. (c) whether the four years diploma in Homoeopathy, D.H.M.S. (passed/completed before 1980) have been recognised by the Govt. as equivalent to B.H.M.S. and (d) the details of the number of posts of Homeopathy doctors lying vacant alongwith the name of places and the procedure to be followed to fill these vacancies and by when the appointments are likely to be made thereon?	(a) to (d) The information is being collected and will be laid on the table of the Sabha.	(a) As per information furnished by the Government of NCT of Delhi, O.P.D. of Homoeopathic systems of Medicine is available at Nehru Homoeopathic Medical College and Hospital which is under the administrative control of the Government of NCT of Delhi. Besides this the services of OPD are also available in two private Hospitals namely Sir Ganga Ram Hospital and B.R. Sood Medical College and Hospital. The Central Government under the CGHS Scheme have also started OPD in Homoeopathic System of Medicine at Safdar jang Hospital. (b) The details are at Annexure 'A' (c) Yes Sir, D.H.M.S. (passed/completed before 1980) has been equated equivalent to B.H.M.S. only for service matters. (d) Details are at Annexure 'A'.	Information called from the concerned organisation was not received.

Annexure-A

Statement showing details of Homoeopathic Doctors posted in Delhi in reply to part -B & D of the Question

i. Under Central Government Health Scheme

Name of the Post	Sanctioned Post	Pay Scale (Pre-revised)
C.M.O.	3	(Rs. 3700-5000)
S.M.O.	12	(Rs. 3000-4500)
M.O.	15	(Rs. 2200-4000)

(ii) Name of the Dispensary	No. of Doctors Posted	Lying Vacant
1 2	3	4
1. Shahdara	2	Nil
2. Timarpur	2	1
3. Daryaganj	2	1
4. Dev Nagar	2	1
5. Rajourt Garden	2	Nil

1	2	3	4
6	Tilak Nagar	2	Nil
7	R. K. Puram	3	Nil
8	Pushp Vihar	2	Nil
9	Kalka Ji	2	Nil
10	R. K. Puram Sec. 6	2	Nil
11	Kasturba Nagar	2	Nil
12	Kali Bari	1	1
13	South Avenue	2	Nil
		26	4@

Requisition for filling up the vacant posts of Homoeopathic Doctors has been sent to the U.P.S.C.

Under Department of Homoeopathy, Government of National Capital Territory of Delhi

Sr. No	Name of the Post	Pay Scale	Sanc- tioned	Filled	Vacant
A Directorate of ISM & Homoeopathy (Head Quarter)					
1	Dy. Director (Homoeo.)	Rs. 3000-5000	1	-	1
2	Asstt. Director (Homoeo.)	Rs. 3000-4500	1	1	Nil
B Nehru Homoeopathic Medical College and Hospital					
1	Principal	Rs 3700-5000 (plus NPA)	1	1*	Nil
2	Professor	Rs. 3000-5000 (plus NPA)	4	-	4
3	Asstt. Professor	Rs. 3000-4500 (plus NPA)	6	4	2
4	Lecturer	Rs 2200-4000 (plus NPA)	6	3*	3
5	Medical Officer	Rs. 2000-3500 (plus NPA)	2	2	Nil
6	Demonstrator	Rs 1640-2900 (plus NPA)	18	17	1
C Homoeopathic Dispensaries					
	Junior Medical Officer	Rs 2200-3500 (plus NPA)	31	29	2
	Medical Officer (Homoeo.)	Rs 2200-4000 (plus NPA)	16	9*	7

* 9 posts of Homoeopathic doctors have been filled on contractual basis for a consolidated salary of Rs. 6000/- p.m. for a period of 8½ days.

Conviction Rate in Criminal Cases

2027. SHRI JANG BAHADUR SINGH PATEL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the conviction rate in criminal cases is low;

(b) if so, the reasons therefor, and the steps proposed to be taken by the Government to asselerate the disposal of criminal cases;

(c) whether police has been found guilty of planting evidence and harassing innocent people; and

(d) if so, the steps taken/proposed to be taken by the Government in this regard?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) to (d) According to available information, the percentage of convictions in IPC cases during the year 1993 to 1996 was as under:

Year	Conviction Rate
1993	45.9%
1994	42.9%
1995	42.1%
1996	37.8%

'Public Order' and 'Police' are state subjects as per the Seventh Schedule to the Constitution of India. As such, the registration, investigation, detection and prevention of crime is primarily the responsibility of the State Governments. The Central Government has, however, been sending advisories, from time to time, to the State Governments which, *inter alia*, include sensitisation programmes, training to police personnel and award of exemplary punishment to guilty police personnel.

In order to speed up the disposal of cases, the Central Government has taken a series of steps to simplify procedures on the basis of the advice and recommendations of expert bodies like the Law Commission., Conferences of Law Ministers, Chief Ministers and Chief Justices and other concerned with the administration of justice are also held periodically and the recommendations and conclusions emerging from such exchanges and consultations are implemented and their progress closely monitored.

[Translation]

Indian Relations with Brazil

2028. SHRI MAHESH KANODIA :
SHRI ANAND RATNA MAURYA :

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether India and Brazil have signed any agreement to increase cooperation in the field of health and pharmaceuticals;